

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF DECEMBER, 2000

Original Application No.591 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

1. Smt.Sunehri devi,widow of Late Harihar Nath Maurya, Village Phulwaria P.O.Kukrauthi, district Bhadohi,U.P.

... Applicant

(BY Adv: Shri K.K.Mishra)

Versus

1. Union of India through the Secretary Govt. of India, Ministry of (Handicrafts) West Block-7 R.K.Puram, New Delhi-66
2. The Development Commissioner(Handicrafts) Regional Administrative Cell, B-46, Mahanagar Extension, Lucknow(UP)
3. The Inspector Carpet Washing Centre Musafir Khana, District Sultanpur(UP)

(By Adv: Shri Amit Sthalekar)

..Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to pay family pension to her as widow of deceased Harihar Nath Maurya who died in service as Instructor of Carpet Weaving Centre.

From the counter affidavit it is clear that services of Harihar Nath maurya Master Craftsman were regularised as Instructor w.e.f. <sup>3-10-1985</sup> ~~30.10.1985~~ to 6.4.1989. He died on 6.4.1989. In the circumstances there remains no dispute that husband of applicant was serving as government servant and she is entitled for family pension as per rules and also <sup>for</sup> ~~all~~ the arrears which may not have been paid to her late husband.

Corrected order  
order dated  
10/1/2001

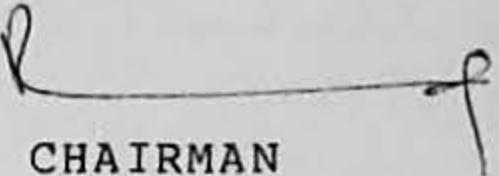
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The application is accordingly disposed of finally with the direction to the respondents no.2, Development Commissioner(Handicrafts),Regional ~~and~~ Administrative Cell, Lucknow to pay the applicant family pension including all arrears of salary payable to her husband within a period of four months from the date a copy of this order is filed before him.

There will be no order as to costs.

  
VICE CHAIRMAN

Dated: 12.12.2000

Uv/